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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2523/98

New Delhi. this 23rd day of April, 1999

Hon'ble Shri S.P. Biswas, Member(A)

B.K. Ash
Flat No.82-I, Sector IV
DIZ Area, New Delhi ... Applicant

(By Shri R.L.Mimroth, not present)

versus

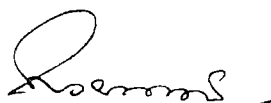
Union of India, through

1. Secretary
Ministry of Surface Transport
New Delhi
2. Shri G.P. Srivastava
Estate Officer & Asstt. Director of Estates
Directorate of Estates
New Delhi ... Respondents

(By Shri D.S. Jagotra, Advocate)

ORDER(oral)

This case pertains to retention of Government
Qr.No.82-1, Sector IV, DIZ Area, New Delhi. Applicant
has since retired on 31.10.97. No representative came
on behalf of applicant on the last occasions on 12.2.99
and 17.3.99. When the case came up for hearing on
second call, neither the applicant nor his counsel are
available to argue this case. The OA is dismissed for *default*
and non-prosecution.


(S.P. Biswas)
Member(A)

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